Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 16.08.2012

The meeting No.19/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 16.08.2012 in Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.19/AM-13 dated 16.08.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 19/84-ALC3/2012 MEETING DATE : 16.08.2012

Case No.:18/19/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:19/84-ALC3/2012	Status:

	16.08.2012	Approved
HQ File :01/84/050/00150/AM13/	Lic.No/Date:0710087760	
	17.04.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided that in case of export of 100% Natural Silk Fabric, no wastage is allowed and for export of other items i.e. dyed/printed/embroidered fabrics, the Committee agreed with as applied for by the applicant firm.

	1. 1.5	Status: Deferred
HQ File :01/84/050/00134/AM13/		Defer Date: 13.09.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. The Committee observed that applicant firm has not given content of two types of HDPE in the export product. The applicant firm has also not mentioned that import products are in the form of granules, chips or fibre. In absence of above information, it is not possible for the Committee to calculate the wastage claimed by the firm. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm to supply the above information for consideration of the proposal. The case stands for re-listing on 13.09.2012.

Case No.:1/19/84-ALC3/2012	Party Name: MILTHA ENTERPRISES PVT.LTD,	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
HQ File :01/84/050/00133/AM13/	RLA File :07/24/040/00066/AM13/	Lic.No/Date:0710088225 16.05.2012	Defer Date: 13.09.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the quantity of export product is higher than the quantity of import, which is not possible. In the application, quantity of indigenous inputs has been mentioned as 'Nil'. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm to clarify the above and supply the additional information for consideration of the proposal. The case stands for re-listing on 13.09.2012.

Case No.:6/19/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	1,6,00,2012	Status: Approved
HQ File :01/84/050/00138/AM13/		Lic.No/Date:0510326108 28.05.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Infants Top made of 100%	11,320	100% Cotton cut corduroy	8829 Sq.
1.	Cotton cut corduroy printed	Nos.	printed woven fabric, GSM-	meter
	woven fabric, GSM-151+/-10%,		151+/-10%	
	Style:915119			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:7/19/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
5	HQ File :01/84/050/00139/AM13/			Defer Date: 13.09.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm. Therefore, the Committee has decided to await the same and defer the case for re-listing on 13.09.2012.

Case No.:3/19/84-ALC3/2012	1	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
HQ File :01/84/050/00135/AM13/			Defer Date: 13.09.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not mentioned the weight, GSM and size of the export product in support of their proposal. The Committee, therefore, decided to ask the applicant firm for the above information/details for consideration of the proposal. The case stands for relisting on 13.09.2012.

Case No.:5/19/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	16000000	Status: Approved
HQ File :01/84/050/00137/AM13/	RLA File :05/23/040/00077/AM13/	Lic.No/Date:0510327251 14.06.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM, measurement sheet of export product and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Infants Top made of 100%	1620 Nos.	100% Cotton cut corduroy	1101.600 Sq.
	Cotton cut corduroy dyed woven		dyed woven fabric, GSM-	meter
	fabric, GSM-153+/-10%,		153+/-10%	
	Style:912919			

7	2.	Girls Top made of 100% Cotton cut corduroy dyed woven fabric, GSM-153+/-10%, Style:912919	4320 Nos.	100% Cotton cut corduroy dyed woven fabric, GSM-153+/-10%	4233.600 Sq. meter
	3.	Infants Dress Top made of 100% Cotton cut corduroy dyed woven fabric, GSM-153+/-10%, Style:912921/915962	4920 Nos.	100% Cotton cut corduroy dyed woven fabric, GSM-153+/-10%	5889.240 Sq. meter
	4.	Girls Dress made of 100% Cotton cut corduroy dyed woven fabric, GSM-153+/-10%, Style:912921/915962	10,750 Nos.	100% Cotton cut corduroy dyed woven fabric, GSM-153+/-10%	16,501.250 Sq. meter
	5.	Girls Dress made of 100% Cotton cut corduroy dyed woven fabric, GSM-153+/-10%, Style:295522	2950 Nos.	100% Cotton cut corduroy dyed woven fabric, GSM-153+/-10%	8555 Sq. meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:8/19/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	16000010	Status: Approved
HQ File :01/84/050/00140/AM13/		Lic.No/Date:0510327257 14.06.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM, measurement sheet of export product and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed

8	1.	Ladies Top made of 74% Polyester 26% Cotton dyed woven fabric, GSM-66+/-10%, Style:WW24H10- VICTORIAN PEASANT TOP	74% Polyester 26% Cotton dyed woven fabric, GSM-66+/-10%	
	2.	Ladies Top made of 74% Polyester 26% Cotton bleached woven fabric, GSM-66+/-10%, Style: WW24H10-EMBD. POET TOP	74% Polyester 26% Cotton bleached woven fabric, GSM-66+/-10%	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/19/84-ALC3/2012	Party Name: GAURAV INTERNATIONA	AL Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved		
HQ File :01/84/050/00141/AM13/	RLA File :05/23/040/00079/AM13/	Lic.No/Date:0510327237 14.06.2012			
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM, measurement sheet of export product and after					
	deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:				

Import item

Export

Export Product

Quantity

		Quantity		allowed	
1.	Ladies Top made of 100%	2700 Nos.	100% Polyester dyed woven	7020	Sq.
	Polyester dyed woven fabric,		fabric, GSM-101+/-10%	meter	
	GSM-101+/-10%, Style:				
	WW24H32-BOHEMIAN				
	OPEN NECK TOP				
2.	Ladies Top made of 100%	2035 Nos.	100% Polyester dyed woven	5413	Sq.
	Polyester dyed woven fabric,		fabric, GSM-101+/-10%	meter	
	GSM-101+/-10%, Style:				
	WW24H32-LACE TRIMMED				
	BUTTERFLY TOP				

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:10/19/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	/- /-	Status: Approved
HQ File :01/84/050/00142/AM13/	RLA File :05/23/040/00068/AM13/	Lic.No/Date:0510327245 14.06.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM, measurement sheet of export product and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 70% Cotton	2550 Nos.	70% Cotton 30% Silk	5372.850 Sq.
	30% Silk printed woven fabric,		printed woven fabric, GSM-	meter
	GSM-38+/-10%, Style:		38+/-10%	
	WW24H08-BOHEMIAN			

	OPEN NECK TOP						
	The GSM should match in both import and exp	ort.		_			
	The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.						
	Case No.:4/19/84-ALC3/2012	Party	Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:19/84 ALC3/2012 16.08.2012	- Status: Deferred		
	HQ File :01/84/050/00136/AM13/	RLA 1	File :35/24/040/00003/AM13/	Lic.No/Date:3510038 15.06.2012	Defer Date: 13.09.2012		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. The Committee observed that applicant firm has not given content of cotton, para aramid, meta aramid nylon fibre with white metal compound and fire retardant finish in the export product. In absence of above information, it is no						
	possible for the Committee to calculate the	e wastage of	inputs claimed by the firm. A	accordingly, the Co	mmittee after		

deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm

to supply the above information for consideration of the proposal. The case stands for re-listing on 13.09.2012.

12	Case No.:15/19/84-ALC3/2012			Status: Approved		
	HQ File :01/84/050/00147/AM13/ RLA File :07/24/040/00063/AM13/ Lic.No/Date:0710088924 15.06.2012					
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided that in case of export of dyed to dyed fabric, no wastage is allowed and for export of dyed to printed fabrics, the Committee agreed with as applied for by the applicant firm.					

Case No.:16/19/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
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HQ File :01/84/050/00148/AM13/	RLA File :07/24/040/00051/AM13/	Lic.No/Date:0710089151	Defer Date:
		20.06.2012	13.09.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. The Committee observed that applicant firm has not specified whether import product is gummed or degummed and applicant firm has also not specified the grade of thrown silk yarn used in the export product. In absence of above information, it is not possible for the Committee to calculate the wastage of inputs claimed by the firm. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm to supply the above information for consideration of the proposal. The case stands for re-listing on 13.09.2012.

Case No.:24/19/84-ALC3/2012	'	Status: Deferred
HQ File :01/84/050/00156/AM13/		Defer Date: 13.09.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. The Committee observed that applicant firm has not given style No., CAD/CAM, drawing/design, measurement chart of the export product and width of the import fabric. It is also observed that requirement of import fabric has been given in yard, which should be in sq. meter. In absence of above information, it is not possible for the Committee to compute the requirement of fabric asked for. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm to supply the above information for consideration of the proposal. The case stands for re-listing on 13.09.2012.

Case No.:19/19/84-ALC3/2012 Party Name: M K P FA SHIONS,	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
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HQ File :01/84/050/00151/AM13/	RLA File :07/24/040/00112/AM13/	Lic.No/Date:0710089251 26.06.2012	Defer Date 13.09.2012
		20.00.2012	15.07.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. The Committee observed that applicant firm has not mentioned whether import product is gummed or de-gummed yarn. In absence of above information, it is not possible for the Committee to calculate the wastage of inputs claimed by the firm. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm to supply the above information for consideration of the proposal. The case stands for re-listing on 13.09.2012.

	Case No.:28/19/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL		Status: Deferred
16	HQ File :01/84/050/00160/AM13/	1	Lic.No/Date:0510328494 27.06.2012	Defer Date: 13.09.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm. Therefore, the Committee has decided to await the same and defer the case for re-listing on 13.09.2012.

Case No.:29/19/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	16.00.2012	Status: Approved
HQ File :01/84/050/00161/AM13/		Lic.No/Date:0510328498 27.06.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details

submitted in this case. Accordingly, Committee on the basis of CAD/CAM, measurement sheet of export product and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Dress made of 100% Silk	1620 Nos.	100% Silk dyed woven	4212 Sq.
	dyed woven fabric, GSM-70+/-		fabric, GSM-70+/-10%	meter
	10%, Style: 00201708			
	KATARINA DRESS			
2.	Ladies Dress made of 100% Silk	1300 Nos.	100% Silk dyed woven	3354 Sq.
	dyed woven fabric, GSM-70+/-		fabric, GSM-70+/-10%	meter
	10%, Style: 00201719			
	DELILAH DRESS			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	l - ²	16 00 2012	Status: Approved
HQ File :01/84/050/00149/AM13/		Lic.No/Date:0710089324 28.06.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Fabrics/Madeups/Garments	22,000	2/38 Polyester: Acrylic	11,550 Kgs.
	containing 2/38 Polyester:	Kgs.	80:20, Blended yarn with	(including 5%
	Acrylic 80:20 – 11,000 Kgs.,	_	+/-10% Tolerance	wastage)

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1/16 Polyester: Acrylic 80:20 –	1/16 Polyester: Acrylic 11,550 Kgs.
11,000 Kgs.	80:20, Blended yarn with (including 5%
	+/-10% Tolerance wastage)
The R.A. shall be advised to take necessary as	tion subject to compliance of other usual conditions.

	Case No.:12/19/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved
	HQ File :01/84/050/00144/AM13/		Lic.No/Date:0710089362 29.06.2012	
19	Decision: The Committee considered	the case as ner agenda alongwith oth	ner relevant naners and went th	rough the details

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided that in case of export of 100% Natural Silk Fabric, no wastage is allowed and for export of other items i.e. dyed/printed/embroidered fabrics, the Committee agreed with as applied for by the applicant firm.

Case No.:13/19/84-ALC3/2012	1	Status: Deferred
HQ File :01/84/050/00145/AM13/		Defer Date: 13.09.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. The Committee observed that applicant firm has not specified the grade of thrown silk yarn used in the export product. In absence of above information, it is not possible for the Committee to calculate the wastage of inputs claimed by the firm. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm to supply the above information for consideration of the proposal. The case stands for re-listing on 13.09.2012.

Case No.:14/19/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:19/84-ALC3/2012	Status:
		16.08.2012	Approved

HQ File :01/84/050/00146/AM13/	RLA File :07/24/040/00110/AM13/	Lic.No/Date:0710089361 29.06.2012	
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided that in case of export of 100% Natural Silk Fabric, no wastage is allowed and for export of other items i.e. dyed/printed/embroidered fabrics, the Committee agreed with as applied for by the applicant firm.

II .	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved
HQ File :01/84/050/00158/AM13/		Lic.No/Date:0710089431 03.07.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

	resolutification decided to fathly the Field and Field and Estate in this case as detailed below.					
S.No.	Export Product	Export	Import item	Quantity allowed		
		Quantity				
1.	Flexible Intermediate Bulk	52,500	PP Unlaminated Leno	52,500 Kgs.		
	Containers: Content: 1.PP	Kgs.	Fabrics	(including 5%		
	Unlaminated Leno Fabrics-50,000			wastage)		
	Kgs., 2. PP Multifilament Yarn-		PP Multifilament Yarn	2675 Kgs.		
	2500 Kgs.			(including 5%		
				wastage)		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:11/19/84-ALC3/2012	Party Name: JAGRIT POLYMERS PVT. LTD.	I	Status: Deferred
HQ File :01/84/050/00143/AM13/		Lic.No/Date:3510038690 04.07.2012	Defer Date: 13.09.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. The Committee observed that applicant firm has not specified the manufacturing process of Dipped Polyester Yarn and percentage of wastage claimed. In absence of above information, it is not possible for the Committee to calculate the wastage of inputs claimed by the firm. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm to supply the above information for consideration of the proposal. The case stands for re-listing on 13.09.2012.

	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	16 00 2012	Status: Approved
HQ File :01/84/050/00153/AM13/		Lic.No/Date:0510328871 04.07.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Girls Dress in 100% Cotton printed twill plannel woven fabric, GSM-135+/-10% (Variation), Style: 315684/343801		100% Cotton printed twill plannel woven fabric, GSM-135+/-10% (Variation)	4880 Sq. meter
2.	Infants Dress in 100% Cotton	7800 Nos.	100% Cotton Superfine twill	6783 Sq.

Superfine twill printed woven fabric with Indian lining and diaper, GSM-90+/-10% (Variation), Style:	printed woven fabric, GSM- 90+/-10% (Variation)	
297796/343801		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:20/19/84-ALC3/2012		1,6,00,2012	Status: Approved
HQ File :01/84/050/00152/AM13/		Lic.No/Date:0510328967 05.07.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Camisole made of 51%	8400 Nos.	51% Nylon 47% Cotton 2%	941 Kgs.
	Nylon 47% Cotton 2% Spandex		Spandex lace dyed net	
	lace dyed net knitted fabric, GSM-		knitted fabric, GSM-160+/-	
	160+/-10% with 100% Rayon		10%	
	dyed woven fabric (Shell/Lining),		100% Rayon dyed woven	12,096 Sq.
	GSM-80+/-10%, Style		fabric, GSM-80+/-10%	meter.
	No.1J209757			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:27/19/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved
HQ File :01/84/050/00159/AM13/		Lic.No/Date:0510328954 05.07.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 100% Nylon	5750 Nos.	100% Nylon dyed net	7935 Sq.
	dyed net knitted fabric		knitted fabric	meter
	(Embroidered with 100% Cotton		(Embroidered with 100%	
	yarn), GSM-247+/-10%, Style		Cotton yarn), GSM-	
	No.00401621 LIV TOP		247+/-10% (1960 Kgs.)	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:25/19/84-ALC3/2012	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
27	HQ File :01/84/050/00157/AM13/	Lic.No/Date:0510329217 10.07.2012	Defer Date: 13.09.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the import side, requirement of fabric has been given in number whereas it should be indicated in sq. meter. The Committee, therefore, decided to ask the applicant firm to supply the above information for consideration of the proposal. The case stands for relisting on 13.09.2012.

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	Case No.:22/19/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS Meet No/Date:19/84-ALC3/2012	Status:
1	Cast 11022/13/04-ALC3/2012	If arry marie. Order i l'Astrion Exi Orts (priest no/bate.19/04-ALCS/2012	potatus.

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	(INDIA) PVT.LTD.	16.08.2012	Approved
HQ File :01/84/050/00154/AM13/	l	Lic.No/Date:0510329419 12.07.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM, sketch, measurement chart and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Infants Dress in 100% Polyester	950 Nos.	100% Polyester knit solid	5254	Sq.
	knit solid dyed fabric, GSM-40+/-		dyed fabric, GSM-40+/-	meter	
	10% (Variation) with Indian lining,		10% (Variation)		
	Style No.306690				
2.	Girls Dress in 100% Polyester knit	4500 Nos.	100% Polyester knit solid	26,500	Sq.
	solid dyed fabric, GSM-40+/-		dyed fabric, GSM-40+/-	meter	
	10% (Variation) with Indian lining,		10% (Variation)		
	Style No.306690				
3.	Girls Ruffle Skirts in 100%	8500 Nos.	100% Polyester knit solid	25,785	Sq.
	Polyester knit solid dyed fabric,		dyed fabric, GSM-40+/-	meter	_
	GSM-40+/-10% (Variation) with		10% (Variation)		
	Indian lining, Style				
	No.314067/343911				

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:38/19/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved
HQ File :01/84/050/00170/AM13/	RLA File :07/24/040/00163/AM13/	Lic.No/Date:0710089608	

	12.07.2012
29	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details
	submitted in the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities
	present in the meeting decided that in case of export of 100% Natural Silk Fabric, no wastage is allowed and for export of
	other items i.e. dyed/printed/embroidered fabrics, the Committee agreed with as applied for by the applicant firm.

Case No.:39/19/84-ALC3/2012	3		Status: Approved		
	RLA File :07/24/040/00164/AM13/	Lic.No/Date:0710089609 12.07.2012			
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the desubmitted in the case. Accordingly, Committee after deliberations in consultation with representatives of technical author present in the meeting decided that in case of export of 100% Natural Silk Fabric, no wastage is allowed and for export other items i.e. dyed/printed/embroidered fabrics, the Committee agreed with as applied for by the applicant firm.					
other items i.e. ayed/printed/embroider	red fabrics, the Committee agreed with a	as applied for by the applicant firm	n.		

	Case No.:44/19/84-ALC3/2012	-	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved	
	HQ File :01/84/050/00176/AM13/		Lic.No/Date:0710089610 12.07.2012		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities				
	present in the meeting decided that in	case of export of 100% Natural Silk	Fabric, no wastage is allowed an	nd for export of	

Case No.:45/19/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:19/84-ALC3/2012	Status:	
		16.08.2012	Approved	

other items i.e. dyed/printed/embroidered fabrics, the Committee agreed with as applied for by the applicant firm.

		HQ File :01/84/050/00177/AM13/	RLA File :07/24/040/00162/AM13/	Lic.No/Date:0710089607 12.07.2012		
32		Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details				
submitted in the case. Accordingly, Committee after deliberations in consultation with representatives of technical at					nical authorities	

other items i.e. dyed/printed/embroidered fabrics, the Committee agreed with as applied for by the applicant firm.

present in the meeting decided that in case of export of 100% Natural Silk Fabric, no wastage is allowed and for export of

	Case No.:23/19/84-ALC3/2012	Party Name: ANISH (INDIA) EXPORTS	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
	HQ File :01/84/050/00155/AM13/		Lic.No/Date:0510329689 13.07.2012	Defer Date: 13.09.2012
33	Decision: The Committee considered submitted in the case. The Committee sketch, measurement chart of the exp compute the requirement of fabric representatives of technical authorities for consideration of the proposal. The	be observed that applicant firm has no ort product. In absence of above info asked for. Accordingly, the Com- present in the meeting decided to ask the	ot given style No., CAD/CAM, ormation, it is not possible for the mittee after deliberations in che applicant firm to supply the above the applicant firm to supply the above the applicant firm to supply the above the	drawing/design, e Committee to onsultation with

Case No.:4	43/19/84-ALC3/2012	Party Name: APSARA SII	ll l	Ieet No/Date:19/84-ALC3/2012 6.08.2012	Status: Approved
HQ File :01	1/84/050/00175/AM13/	RLA File :07/24/040/00116	ll l	ic.No/Date:0710089653 3.07.2012	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-					
S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	

34	1.	100% Silk (MRS) Satin dyed/ printed fabric, width-140cm+/- 10%, GSM-70+/-10%, 16MM+/-10%	19,608 Sq. meter	100% Silk (MRS) Satin grey fabric, width-140cm+/-10%, GSM-70+/-10%, 16MM+/-10%	1 ' 1
	2.	100% Silk (MRS) Georgette dyed/printed fabric, width-140cm+/-10%, GSM-35+/-10%, 8MM+/-10%	19,608 Sq. meter	100% Silk (MRS) Georgette grey fabric, width-140cm+/-10%, GSM-35+/-10%, 8MM+/-10%	20,000 Sq. meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:40/19/84-ALC3/2012	Party Name: J.K. FABRICS (BANGALORE) PVT.LTD,	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved
HQ File :01/84/050/00172/AM13/	RLA File :07/24/040/00127/AM13/	Lic.No/Date:0710089714 16.07.2012	
Dagisian. The Committee considered the ease as nor agenda alanguith other relevant nanors and observed that annicent firm			

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that applicant firm has not mentioned whether the input is gummed or de-gummed. Accordingly, the Committee considering the input is degummed, allowed 5% wastage on the import item and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	100% Natural Silk (100% MRS)/M Sarees	2895 Kgs.	Thrown Silk (100% MRS)	3039.750 Kgs. (including 5% wastage)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Approved
HQ File :01/84/050/00173/AM13/	

Decision: The Committee considered the case as per agenda alongwith other relevant papers after going through the details submitted in the case. The Committee decided that in case of export of Grey Silk Fabrics (100% MRS) with or without embroidery, no wastage is allowed and for export of other items i.e. dyed/printed silk fabrics (100% MRS) with or without embroidery, the Committee agreed with as applied for by the applicant firm.

	Case No.:42/19/84-ALC3/2012		16.00.2012	Status: Approved
27	HQ File :01/84/050/00174/AM13/		Lic.No/Date:0710089708 16.07.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers after going through the details submitted in the case. The Committee decided that in case of export of Grey Silk Fabrics (100% MRS) with or without embroidery, no wastage is allowed and for export of other items i.e. dyed/printed silk fabrics (100% MRS) with or without embroidery, the Committee agreed with as applied for by the applicant firm.

	II I		Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
38	HQ File :01/84/050/00164/AM13/			Defer Date: 13.09.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DIPP for their examination and comments. It was decided to defer the case for re-listing on 13.09.2012.

Case No.:30/19/84-ALC3/2012	Party Name: GALAXY ELEGANT	Meet No/Date:19/84-ALC3/2012	Status:
	FASHIONS PRIVATE LIMITED	16.08.2012	Approved

HQ File :01/84/050/00162/AM13/	RLA File :05/23/040/00159/AM13/	Lic.No/Date:0510331304 03.08.2012	
Decision: The Committee consider	lered the case as per agenda alongwit	h other relevant naners and wen	t through the details

| Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Girls Blouse (with front lace fabric	8015 Nos.	Lace fabric 54% Cotton,	2789 Sq.
	and indigenously100% Polyester		44% Nylon, 2%	meter
	Jersy), Style No.58684		Polyester, 115 G/M2(+/-	
			10%)	
2.	Girls Blouse (with front lace fabric	9520 Nos.	Lace fabric 54% Cotton,	3313 Sq.
	and indigenously100% Polyester		44% Nylon, 2%	meter
	Jersy), Style No.34880		Polyester, 115 G/M2(+/-	
			10%)	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:31/19/84-ALC3/2012	9	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
40	HQ File :01/84/050/00163/AM13/		l l	Defer Date: 13.09.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm. Therefore, the Committee has decided to await the same and defer the case for re-listing on 13.09.2012.

		Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
41	HQ File :01/84/050/00165/AM13/		Lic.No/Date:0510331728 09.08.2012	Defer Date: 13.09.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm. Therefore, the Committee has decided to await the same and defer the case for re-listing on 13.09.2012.

		Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.		Status: Deferred
42	HQ File :01/84/050/00166/AM13/		Lic.No/Date:0510331730 09.08.2012	Defer Date: 13.09.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm. Therefore, the Committee has decided to await the same and defer the case for re-listing on 13.09.2012.

	Case No.:35/19/84-ALC3/2012	1 3	Status: Deferred
43	HQ File :01/84/050/00167/AM13/		Defer Date: 13.09.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm. Therefore, the Committee has decided to await the same and defer the case for re-listing on 13.09.2012.

	Case No.:36/19/84-ALC3/2012	Party Name: RADNIK EXPORTS	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
44	HQ File :01/84/050/00168/AM13/		Lic.No/Date:0510331739 09.08.2012	Defer Date: 13.09.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm. Therefore, the Committee has decided to await the same and defer the case for re-listing on 13.09.2012.

	Case No.:37/19/84-ALC3/2012	1 19	Status: Deferred
45	HQ File :01/84/050/00169/AM13/		Defer Date: 13.09.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm. Therefore, the Committee has decided to await the same and defer the case for re-listing on 13.09.2012.

MANUAL AGENDA CASES

(46)

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	Case No.400	M/s Orient Craft Ltd., Gurgaon
	NC 19/AM-13, dt. 16.08.2012	File No.01/84/162/450/AM-11/DES-V
	Fixation of ad-hoc norms under Annu	nal Advance Authorisation No. 0510264383 dated 14.05.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Mittal, Deputy General Manager - Commercial, present before the NC on behalf of the firm. Mr. Mittal present the sample and explained the details of the case before the Committee. The Committee observed that due to submerging of fabric, the requirement of fabric is higher.

Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
1.	Duvet Cover size 140 cmsX200 cms made from 100% Linen washed/finished woven fabric, GSM-180+/-10%, Style Name: Belgian Wash Linen Duvet	Quantity 1 pc.	100% Linen washed/ finished woven fabric, GSM-180+/-10%	8.46 Sq. meter per piece
2.	Duvet Cover size 200 cmsX200 cms made from 100% Linen washed/finished woven fabric, GSM-180+/-10%, Style Name: Belgian Wash Linen Duvet	1 pc.	100% Linen washed/finished woven fabric, GSM-180+/-10%	11.63 Sq. meter per piece
3.	Duvet Cover size 225 cmsX220 cms made from 100% Linen washed/finished woven fabric, GSM-180+/-10%, Style Name: Belgian Wash Linen Duvet	1 pc.	100% Linen washed/ finished woven fabric, GSM-180+/-10%	13.75 Sq. meter per piece
4.	Duvet Cover size 260 cmsX220 cms made from 100% Linen washed/finished woven fabric, GSM-180+/-10%, Style Name: Belgian Wash Linen Duvet	1 pc.	100% Linen washed/ finished woven fabric, GSM-180+/-10%	15.99 Sq. meter per piece
5.	Sham (Pillow cover) size 50 cms X75 cms made of 100% Linen washed/finished woven fabric, GSM-180+/-10%, Style Name: Belgian Wash Pillow cover	1 pc.	100% Linen washed/ finished woven fabric, GSM-180+/-10%	1.59 Sq. meter per piece

6.	Sham (Pillow cover) size 50 cms X90 cms made of 100% Linen washed/finished woven fabric, GSM-180+/-10%, Style Name: Belgian Wash Pillow cover	1 pc.	100% Linen washed/finished woven fabric, GSM-180+/-10%	1.86 Sq. meter per piece
7.	Sham size 65 cmsX65 cms made of 100% Linen washed/finished woven fabric, GSM-180+/-10%, Style Name: Belgian Wash Linen Sham	1 pc.	100% Linen washed/ finished woven fabric, GSM-180+/-10%	1.58 Sq. meter per piece
8.	Flat Sheet size 180cmsX275 cms X5cms made of 100% Linen washed/finished woven fabric, GSM- 180+/-10%, Style Name: Belgian Wash Linen Flat Sheet	1 pc.	100% Linen washed/finished woven fabric, GSM-180+/-10%	7.95 Sq. meter per piece
9.	Flat Sheet size 230cmsX275 cms X5cms made of 100% Linen washed/finished woven fabric, GSM- 180+/-10%, Style Name: Belgian Wash Linen Flat Sheet	1 pc.	100% Linen washed/finished woven fabric, GSM-180+/-10%	7.95 Sq. meter per piece
10.	Flat Sheet size 275cmsX275 cms X5cms made of 100% Linen washed/finished woven fabric, GSM- 180+/-10%, Style Name: Belgian Wash Linen Flat Sheet	1 pc.	100% Linen washed/finished woven fabric, GSM-180+/-10%	9.14 Sq. meter per piece
11.	Flat Sheet size 275cmsX305 cms X5cms made of 100% Linen washed/finished woven fabric, GSM- 180+/-10%, Style Name: Belgian Wash Linen Flat Sheet	1 pc.	100% Linen washed/finished woven fabric, GSM-180+/-10%	10.10 Sq. meter per piece

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(47)

Case No.401	M/s Orient Craft Ltd., Gurgaon
NC 19/AM-13, dt. 16.08.2012	File No.01/84/162/526/AM-11/DES-V
Fixation of ad-hoc norms against Ann	nual Advance Authorisation No.0510264383 dated 14.05.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Mittal, Deputy General Manager - Commercial, present before the NC on behalf of the firm. Mr. Mittal present the sample and explained the details of the case before the Committee. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Quilt made out of 100% Silk	1 pc.	100% Silk dyed fabric, GSM-	4.96 Sq. meter
	dyed fabric, GSM-82+/-10%		82+/-10%, width-44"	per piece
	and 82% Rayon 18% Silk		82% Rayon 18% Silk Velvet	4.41 Sq. meter
	Velvet dyed fabric, GSM-		dyed fabric, GSM-180+/-	per piece
	180+/-10%, size-200cmsX		10%,, width-44"	
	260cms. (Style Name: Velvet		82% Rayon 18% Silk Velvet	1.53 Sq. meter
	Stripe Quilt)		dyed fabric, GSM-180+/-	per piece
			10%,, width-44"	
2.	Quilt made out of 100% Silk	1 pc.	100% Silk dyed fabric, GSM-	6.61 Sq. meter
	dyed fabric, GSM-82+/-10%		82+/-10%, width-44"	per piece
	and 82% Rayon 18% Silk		82% Rayon 18% Silk Velvet	4.96 Sq. meter
	Velvet dyed fabric, GSM-		dyed fabric, GSM-180+/-	per piece
	180+/-10%, size-250cmsX		10%,, width-44"	
	260cms. (Style Name: Velvet		82% Rayon 18% Silk Velvet	1.72 Sq. meter
	Stripe Quilt)		dyed fabric, GSM-180+/-	per piece
			10%,, width-44"	

3.	Quilt made out of 100% Silk	1 pc.	100% Silk dyed fabric, GSM-	6.62 Sq. meter
	dyed fabric, GSM-82+/-10%		82+/-10%, width-44"	per piece
	and 82% Rayon 18% Silk		82% Rayon 18% Silk Velvet	5.51 Sq. meter
	Velvet dyed fabric, GSM-		dyed fabric, GSM-180+/-	per piece
	180+/-10%, size-290cmsX		10%,, width-44"	
	260cms. (Style Name: Velvet		82% Rayon 18% Silk Velvet	1.82 Sq. meter
	Stripe Quilt)		dyed fabric, GSM-180+/-	per piece
			10%,, width-44"	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(48)

Case No.402	M/s Orient Craft Ltd., Gurgaon		
NC 19/AM-13, dt. 16.08.2012	File No.01/84/162/170/AM-12/DES-V		
Ratification of input output norms against Advance Authorisation No. 0510264383 dated 14.05.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Mittal, Deputy General Manager - Commercial, present before the NC on behalf of the firm. Mr. Mittal explained the details of the case before the Committee. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Dress pleated made out of	1 pc.	70% Cotton 30% Silk dyed	5.87 Sq. meter
	70% Cotton 30% Silk dyed		woven fabric, GSM-39+/-	per piece
	woven fabric, GSM-39+/-10%,		10%	
	Style No. 71F15			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. (49)

Case No.403	M/s Richa & Co., New Delhi

NC 19/AM-13, dt.16.08.2012	File No.01/84/50/281/AM-10/DES-V
Re-fixation of input output norms again	nst Advance Authorization No.0510260302 dated 11.03.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Skirt made of 100% Rayon printed woven fabric, GSM-85+/-10% (Style No. 3W1129)	935 Nos.	100% Rayon printed woven fabric, GSM-85+/-10%	1

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. (50)

Case No.404	M/s Gaurav International, Gurgaon
NC 19/AM-13, dt.16.08.2012	File No.01/84/162/279/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510266971 dated	
25.06.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/54/2011-12/Hosy., dated 14.08.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Dress with belt made of	26,467 Nos.	100% Rayon dyed woven	2.66 Sq. meter
	100% Rayon dyed woven fabric,		fabric, GSM-82+/-10%	per piece
	GSM-82+/-10% (Style			
	No.791628/792475/766024)			
2.	Ladies Dress with belt made of	1800 Nos.	100% Rayon dyed woven	2.98 Sq. meter

	100% Rayon dyed woven fabric, GSM-82+/-10% (Style No.800887)		fabric, GSM-82+/-10%	per piece
3.	Ladies Shacket Top made of 100% Rayon dyed woven fabric, GSM-82+/-10% (Style No.814277)	1118 Nos.	100% Rayon dyed woven fabric, GSM-82+/-10%	1.91 Sq. meter per piece

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(51)

Case No.405	M/s Saivana Exports Pvt. Ltd., New Delhi
NC 19/AM-13, dt.16.08.2012	File No.01/84/162/025/AM-13/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0510249783 dated 23.09.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm for extension of time for submission of information/details in support of the proposal. The Committee agreed with the request of applicant firm and decided to defer the case for re-listing on 30.08.2012.

(52)

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	Case No.406	M/s Rampage Knitwear, Mumbai
	NC 19/AM-13, dt.16.08.2012	File No.01/84/50/081/AM-07/DES-V
	Ratification of input output norms against Advance Authorisation No.0310381208 dated 22.05.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no representative(s) from the applicant firm presented before the NC for personal hearing. In the explanation, the applicant firm mentioned that they used the domestic fabric, which seems to be unreasonable. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(53)

Case No.407	M/s Techfab (India) Industries Ltd., Mumbai
NC 19/AM-13, dt.16.08.2012	File No.01/84/50/027/AM-13/DES-V
Re-fixation of input output norms against Advance Authorisation No.0310694583 dated 14.05.2012.	

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that applicant firm has stated that export item No.2 i.e. Geo Textile Filter sheet is repeat order for same product and same project. In view of this, the Committee has decided to write to R.A. to decide whether it is repeat order or not and take further action accordingly.

(54)

Case No.408	M/s Flexituff International Ltd., Pithampur
NC 19/AM-13, dt.16.08.2012	File No.01/84/50/72/AM-13/DES-V
Fixation of ad-hoc norms in respect of Advance Authorisation No.5610000416 dated 30.04.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case, taking cue from SION H-97, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Flexible Intermediate Bulk	1000.000	PP Granules	418.000 MT (1.10
	Containers with PE Liner;	MT		Kg/Kg content in the
	Net Content: 1) PP			export product
	Granules- 380.000 MT, 2)		UV Stabiliser	20.400 M.T. (2% of the
	UV Stabilizer-20.000 MT,		(containing not more	Resin content in Export
	3) LLDPE Granules-		than 20% U.V.	product)
	350.000 MT, 4) PE Liner-		Stabiliser) where	
	150.000 MT, 5) PP Yarn		export product	
	(PP M.F. Yarn)-100.000		contains U.V. stabiliser	
	MT, 6) Packing Material		LLDPE Granules	367.500 MT (1.05

(PP Granules)-10.000 MT		Kg/Kg content in the export product
	PE Liner	82.500 MT(0.55
		Kg/Kg content in the
		export product
	PP Yarn (PP M.F.	105.000 MT (1.05
	Yarn)	Kg/Kg content in the
		export product
	Packing material – PP	As per packing policy.
	Granules	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(55)

	Case No.409	M/s. Arrow Textiles Limited, Nashik
Ī	NC 19/AM-13, dt. 16.08.2012	File No.01/84/50/353/AM-12/DES-V
	Fixation of ad-hoc norms against Annual Advance Authorisation No.3110053308 dated 07.03.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, the Committee on the basis of explanation given by the applicant firm and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Printed labels (containing 60,000 Kgs. of Polyester Satin Tape)	13,18,68,132 Nos.	Polyester Satin Tape	60,000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.410	M/s Modern Apparels, Mumbai
NC 19/AM-13, dt. 16.08.2012	File No.01/84/50/318/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0310672356 dated	
22.12.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the sketch/sample, measurement and computing sheet to arrive at the desired quantity of inputs. In absence of this, the requirement of quantity of inputs cannot be computed. In view of this, the Committee has decided to call the applicant firm for personal hearing before NC alongwith sample, measurement sheet, other documents to substitute the various inputs required for export product and technical person to explain the case. The case stands for re-listing on 13.09.2012.

(57)

Case No.411 M/s Modern Apparels, Mumbai			
NC 19/AM-13, dt. 16.08.2012	File No.01/84/50/238/AM-12/DES-V		
Ratification of input output norms in respect of Advance Authorisation No.0310657811 dated			
04.10.2011			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was, therefore, decided to await the same and defer the case for re-listing on 13.09.2012.

(58)

Case No.412	M/s Magsons Exports, New Delhi
NC 19/AM-13, dt. 16.08.2012	File No.01/84/50/033/AM-13/DES-V
Ratification of input output norms in re	espect of Advance Authorisation No.0510322535 dated
19.04.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has submitted shipping bill in support of their proposal. The papers are being examined by DC(MSME) and the matter has been defer for re-listing on 13.09.2012. Incidentally, the shipping bill submitted by the firm shows that applicant firm has claimed drawback.

(59)

Case No.413	M/s Givo Ltd., Gurgaon	
NC 19/AM-13, dt. 16.08.2012	File No.01/84/162/33/AM-13/DES-V	
Ratification of input output norms against Advance Authorisation No.0510161383 dated 05.07.2005.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the issue involved here pertaining to the R.A. which may consider taking appropriate action as per the documents/papers submitted by the firm.

(60)

Case No.414 M/s Orient Craft Ltd. Gurgaon		
NC 19/AM-13, dt. 16.08.2012	File No.01/84/162/225/AM-13/DES-V	
Fixation of ad-hoc norms in respect of Annual Advance Authorisation No.0510264383 dated		
14.05.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Quilt made out of front and back:100%	1 pc.	100% Cotton woven	6.86 Sq.
	Cotton (Indigenous fabric), filling: 100%		fabric Flannel, GSM-	meter per
	Cotton woven fabric Flannel, GSM-104+/-		104+/-10%, width-	piece
	10%, Size-86"X86", Style name: Sueded		108"	
	Cotton Canvas Quilt.			
2.	Quilt made out of front and back:100%	1 pc.	100% Cotton woven	5.22 Sq.
	Cotton (Indigenous fabric), filling: 100%		fabric Flannel, GSM-	meter per
	Cotton woven fabric Flannel, GSM-104+/-		104+/-10%, width-	piece

	10%, Size-70"X86", Style name: Sueded Cotton Canvas Quilt.		108"	
3.	Sham (Quilted) made out of front and back:100% Cotton (Indigenous fabric), filling: 100% Cotton woven fabric Flannel, GSM-104+/-10%, Size-20"X26", Style name: Sueded Cotton Canvas Sham.		100% Cotton woven fabric Flannel, GSM-104+/-10%, width-108"	0.84 Sq. meter per piece
4.	Sham (Quilted) made out of front and back:100% Cotton (Indigenous fabric), filling: 100% Cotton woven fabric Flannel, GSM-104+/-10%, Size-13"X24", Style name: Sueded Cotton Canvas Sham.	•	100% Cotton woven fabric Flannel, GSM-104+/-10%, width-108"	0.28 Sq. meter per piece

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(61)

Case No.415	M/s Orient Craft Ltd., Gurgaon		
NC 19/AM-13, dt. 19.08.2012	File No.01/84/162/224/AM-13/DES-V		
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510264383 dated 14.05.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Quilt made out of front & pipen: 70%	1 pc.	70% Cotton 30% Silk	6.40 Sq.
	Cotton 30% Silk dyed woven fabric,		dyed woven fabric, GSM-	meter per
	GSM-52+/-10%, Back: 100% Cotton		52+/-10%, width-54"	piece
	(Indigenous fabric), Filling: (Indigenous			

	fabric), Size-70"X86", Style Name: Tufted Cotton Silk Quilt				
2.	Quilt made out of front & pipen: 70% Cotton 30% Silk dyed woven fabric, GSM-52+/-10%, Back: 100% Cotton (Indigenous fabric), Filling: (Indigenous fabric), Size-86"X86", Style Name: Tufted Cotton Silk Quilt	1 pc.	70% Cotton 30% Silk dyed woven fabric, GSM-52+/-10%, width-54"	7.66 meter piece	Sq. per
3.	Quilt made out of front & pipen: 70% Cotton 30% Silk dyed woven fabric, GSM-52+/-10%, Back: 100% Cotton (Indigenous fabric), Filling: (Indigenous fabric), Size-38"X50", Style Name: Tufted Cotton Silk Toddler Quilt	1 pc.	70% Cotton 30% Silk dyed woven fabric, GSM-52+/-10%, width-54"	2.38 meter piece	Sq. per
4.	Sham (Quilted) made out of front, back & pipen: 70% Cotton 30% Silk dyed woven fabric, GSM-52+/-10%, Filling: (Indigenous fabric), Size-20"X26", Style Name: Tufted Cotton Silk Sham	1 pc.	70% Cotton 30% Silk dyed woven fabric, GSM-52+/-10%, width-54"	1.78 meter piece	Sq. per
5.	Sham Boudier made out of front, back & pipen: 70% Cotton 30% Silk dyed woven fabric, GSM-52+/-10%, Filling: (Indigenous fabric), Size-12"X18", Style Name: Tufted Cotton Silk Sham Boudier	1 pc.	70% Cotton 30% Silk dyed woven fabric, GSM-52+/-10%, width-54"	0.63 meter piece	Sq. per
6.	Bumper made out of front, back & pipen: 70% Cotton 30% Silk dyed woven fabric, GSM-52+/-10%, Filling: (Indigenous fabric), Size-10"X158",	1 pc.	70% Cotton 30% Silk dyed woven fabric, GSM-52+/-10%, width-54"	4.53 meter piece	Sq. per

Style Name: T	ufted Cotton Silk	
Bumper		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
